

**Subject :-** To make Video Conferencing facility functional for dealing with very urgent matters.

**C I R C U L A R No.18 / 2020**

It is hereby notified for the information of the Advocate and the parties appearing in-person that from **Monday 06<sup>th</sup> April, 2020**, hearing of urgent matters if any per extant assignment will be taken **through Video Conferencing between 11.00 a.m. to 02.00 p.m.** On the Court working days. **Advocates and parties in-person may mention urgent matters through the unit installed near Server Room (Ground Floor Room No. 12 & 13) as per the protocol annexed to this Circular.**

Inform all the Judicial Officers in Kolhapur Judicial District, Heads of all the Branches in the District Court, Kolhapur & the President / Secretary, Bar Association, Kolhapur & the Presidents, Secretaries of all Taluka Bar Association in Kolhapur District.

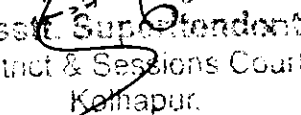
The detailed Report of matters heard on V.C. be submitted to this Office by Email everyday after completion of work in the prescribed format enclosed herewith.

District & Sessions Court,  
Kolhapur 416 006  
Date :- 04 / 04 / 2020

Sd/-  
(Vrushali V. Joshi)  
Principal District Judge, Kolhapur.

**Copy forwarded with respects for information & necessary action to :-**

1. All Judicial Officers in Kolhapur District.
2. Superintendent of Police, Kolhapur District.
3. The District Government Pleader, Kolhapur District.
4. The President / Secretary Kolhapur Bar Association, Kolhapur.
5. The President, Criminal Bar Association, Kolhapur.
6. The Presidents / Secretaries, All Taluka Bar Associations in Kolhapur District.
7. The Court Manager, District Court, Kolhapur.
8. P.A. / Bench Clerk District Court, Kolhapur.
9. Superintendent (Litigation) District Court, Kolhapur.
10. Asst.Supdt.(Computer Section) District Court, Kolhapur.
11. Sr. Clerk (Computer Section) District Court, Kolhapur.

  
Asst. Superintendent  
District & Sessions Court,  
Kolhapur.

Registrar,  
District Court, Kolhapur.

**Details regarding Urgent Hearing of matters through Video**

**Conferencing facility.**

<b>Sr. No.</b>	<b>Name of the Court</b>	<b>Case Number</b>	<b>Nature of Work done</b>	<b>Name of the Advocate</b>

Date :-

Place :- Name & Designation of Judicial Officer

## **PROCEDURE FOR HEARING THROUGH VIDEO CONFERENCING**

1. The Judicial Officers concerned will take up mentioning / hearing of extremely urgent matters through Video Conferencing in between 11.00 a. m. to 02.00 p.m. on the notified Court working days.
2. The Advocate shall email the application for an urgent hearing to **mahkoldc@mhstate.nic.in** The Advocates shall mention their Bar Council Enrollment / Registration Number in the application and shall also attach a soft copy of their Photo ID.
3. If the Judge allows the application, the Registry shall communicate the date and time slot for hearing through Video Conferencing to the Advocates concerned. On the date and at the time specified the Advocates may submit their application in such urgent matters only through V.C. unit installed in the designated room in the Court premises.
4. Upon the registry specifying the date and time, the applicant's Advocate shall give notice of the listing and serve a soft copy of the application on the Respondent's.
5. The Superintendent of Police Kolhapur is requested to direct all Police Station Officers in the Kolhapur District to follow the practice as suggested above.
6. Taluka Courts also follow the same practice.